(c) A Statement indicating the demands made by different States for additional assistance and the funds provided for natural calamities during 1996-97 is given below:—

(Rs. in Crores)

			()
S.	State	Additional	Funds released
N.o		funds sought	from NFCR
1.	Andbra Pradesh	2819.37	142.00
2.	Arunachsil Pradesh	110.53	3.00
3.	Assam	415.91	21.00
4.	Bihar	168.92	7.00
5.	Gujarat	497.78	_
6.	Haryana	145.36	_
7.	Himachal Pradesh	458.37	Under consideration
8.	Jammu &	273.97	_
9.	Karnataka	621.55	_
10.	Kerala	342.00	_
11.	Madhya Pradesh	198.75	Under consideration
12.	Orissa	585.80	13.00
13.	Rajasthan	321.00	_
14.	Sikkim	43.92	Under consideration
15.	Tamil Nsidu	621.55	-do-
16.	Uttar Pradesh	612.61	-do-
17.	West Bengal	309.00	_

(d) Does) not arise as no funds have so far been released to the State Government from the National Fund for Calamity Relief.

Central assistance to flood victims of Karnataka

- 8. SHRI JANARDHANA POOJARY: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether Government of Karnataka has sought Rs. 135 crores from Central Government to provide relief to persons affected by rains and floods in the State, if so, the details thereof:
- (b) the action Government have taken in this regard; and.
 - (c) if not, the reasons for the delay?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) A memorandum was received from the Government of Karnataka seeking additional

assistance from the National Fund for Calamity Relief (NFCR) for relief and rehabilitation measures in the wake of floods during 1996. The memorandum indicated a loss of Rs. 134.41 crores due to the floods.

(b) and (c) Government of India have already released their share of Calamity Relief Fund of Rs. 31.39 crores for 1996-97 to the State Government for relief and rehabilitation measures in the flood affected areas. Any additional assistance from the NFCR can be released only in the wake of a calamity of rare severity. On the basis of the reported extent of damage and requirements of relief and rehabilitation, the situation was not considered a calamity of rare severity warranting any additional assistance from the NFCR.

Crop Insurance Scheme

9. SHRI O.S. MANIAN: PROF. RAM KAPSE: SHRI N. THALAVI SUNDRAM:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have decided to introduce a Crop Insurance Scheme for the whole country;
 - (b) if so, by when;
- (c) the agency or company which will handle the scheme; and
- (d) if answer to part (a) be in the negative, whether Government would consider providing crop insurance to the State like Tamil Nadu which is prone to cyclone and floods?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) to (d) A Comprehencive Crop Insurance Scheme (CCIS) has already been in operation in the country including in Tamil Nadu State since the Kharif 1985 season. It is voluntary in nature for the States to implement. The scheme is implemented through the General Insurance Corporation of India (GIC).

Research on sugarcane in Maharashtra

- 10. SHRI SANJAY DALMIA: Will the Minister of AGRICULTURE be pleased to
- (a) whether Government of Maharashtra have sought assistance for undertaking research on sugarcane in the State;